<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 201 OF 2014 & IA NOS. 316, 392 & 394 OF 2014 & IA NO. 287 OF 2015

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Reliance Infrastructure Ltd. Vs. Maharashtra Electricity Regulatory Commission & Anr.				Appellant(s) Respondent(s)	
					Counsel for the Appellant(s)
Counsel for the Respondent(s)	:		dyanathan, Sr. Adv. aul for Tata Power		

<u>ORDER</u>

(MENTIONED IN THE COURT)

The matter is not on board. Learned counsel request that the matter may be taken up on 11.09.2017 instead of 30.08.2017.

Therefore, with the consent of the parties, list the matter on <u>11.09.2017</u> instead of 30.08.2017

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt